

IN THE SPECIAL COURT OF SC/ST (PoA) Act & SESSIONS JUDGE, PERAMBALUR.

Present: Tmt.S.Malarvizhi, M.L.,
Special Court of Sc/St (PoA) Act & Sessions Judge
Perambalur.

Friday, this the 14th day of August, 2020.

E. Bail No.479/2020.

1. Stalin, 22/2020,
S/o. Perumalkutti.

2. Ajith, 22/2020,
S/o. Marimuthu.

3. Dhuraipandi, 21/2020,
S/o. Dhurairaj.

4. Mathubalan, 18/2020
S/o. Alagudurai.

... Petitioners/Accused.

-vs-

Inspector of Police,
Perambalur Police Station,
Crime No.1929/2020.

... Respondent/Complainant.

Offences u/Ss.147, 148, 294(b), 323, 326, 307 IPC r/w Sec.3(1)(r),3(1)(s) & 3(2)(v)
of SC/ST (PoA) Amendment Act – 2015.

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This petition coming on this day before me for order in the form of e-bail by Thiruvargal.P.Kamaraj & M.Sathiyaseelan, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss. 147, 148, 294(b), 323, 326, 307 IPC r/w Sec.3(1)(r),3(1)(s) & 3(2)(v) of SC/ST (PoA) Amendment Act – 2015.

S. Malarvizhi
14.8.2020

3. The petitioners Counsel argued that the petitioners and the defacto complainant are friends and the defacto complainant was treated as out patient and still taking treatment only as out patient and that he represented before the Doctor that his little finger was amputated while doing butcher business and so these accused are in no way connected with the injury caused to the defacto complainant.

4. The learned Special Public Prosecutor stated in his reply that investigation is at very earlier stage. If bail is granted, communal clash will be arose in the area and strongly objected for granting bail.

5. The victim also present and stated that his little finger was amputated by the accused and as the accused threatened him he said to the doctor and in the FIR that his finger was amputated while doing his business. If bail is granted, the defacto complainant and his family shall face life threat from the petitioners herein and communal clash will arose and strongly objected for granting bail.

6. On perusal of records, the occurrence took place on 01.08.2020 and the petitioners were remanded on 02.08.2020. Investigation is at very earlier stage. Considering the strong objections of the learned Special Public Prosecutor and the victim, this Court is not inclined to grant bail at this stage hence the bail petition is dismissed.

Pronounced by me through E-bail, this the 14th day of August, 2020.


Sessions Judge,

Special Court of Sc/St (PoA) Act
Perambalur.